

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2518
ANSWERED ON 5TH MARCH, 2020

ARBITRATION CLAIMS

2518. SHRI ASADUDDIN OWAISI:
SHRI SYED IMTIAZ JALEEL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether it is a fact that at present huge number of arbitration cases are going on with claim of huge amount by the highway builders and concessionaires and if so, the details thereof;
- (b) whether amount of arbitration claim of some highway builders/concessionaires is 13 times of the cost of the project;
- (c) if so, the details thereof and the reasons for such steep hike in amount of arbitration claims;
- (d) the total number of cases resolved under arbitration so far and the number of total pending cases as on date; and
- (e) the total amount claimed by developers as arbitration claim?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) Presently 286 number of arbitration matters are going on with claim amounting to Rs.80, 993 Cr. and counter claim amounting to Rs.43,321 Cr.
- (b) to (c) Yes Sir. Madurai Tuticorin Section BOT (Toll) with Total Project Cost (TPC) of Rs.629 Cr has claimed amount Rs. 8199.31 Cr and Counter Claim of Rs. 290.26 Cr.
- (d) 632 No of cases resolved under arbitration and 286 number of matters are pending as on date.
- (e) The total amount claimed by developers as arbitration claim is Rs. 80,993 Cr.
